# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.589 of 1994

Monday, this the 16th day of January, 1995.

#### CORAM

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

- 1. C Balakrishnan,
  Telephone Supervisor Gr.II,
  Trunk Exchange,
  Trivandrum.
- 2. MM Thankappan,
  Telephone Supervisor Gr.II,
  Telecom Training Centre,
  Power House Road,
  Trivandrum.
- 3. K Jagathamma,
  Telephone Supervisor Gr.II,
  Trunk Exchange,
  Trivandrum.
- 4. C Appukuttan,
  Telephone Supervisor Gr.II(Retd.),
  residing at T C 14/571,
  Nandavanam, Palayam,
  Trivandrum.

...Applicants

By Advocate Mr MR Rajendran Nair.

<u>Vs.</u>

The Chief General Manager, Telecommunications, Kerala Circle, Trivandrum.

... Respondents

By Advocate Mr C Kochunni Nair, Senior Panel Counsel.

#### ORDER

### PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants are Telephone Supervisors Grade-II. They are aggrieved by the fact that their seniority was fixed based on their date of confirmation, while according to the orders issued, their seniority has to be fixed based on length of their service. They also

rely on the decision in OA 414/91 in which applicants similarly situated have been granted seniority based on the date of commencement of continuous service as Telephone Operators with consequential benefits.

- 2. Respondents state that seniority was being fixed based on the date of confirmation upto 4.11.92 and that based on orders dated 24.7.92 in OA 414/91, the seniority list was revised as far as the applicants in that O.A. was concerned. They further state that the principle of length of service for determining seniority laid down by the Tribunal was adopted by the Government by order dated 4.11.92 and it was decided to fix the seniority with effect from 4.11.92 based on the length of service. This order, however, was given only prospective operation as retrospective revision would upset the existing seniority.
- 3. It is seen that applicant No.1 has made a representation A3 dated 1.3.91 which is still pending before the respondent. Applicant may make a fresh representation within fifteen days to the respondent who shall consider the same and pass appropriate orders within two months of its receipt.
- 4. Application is disposed of. No costs.

  Dated the 16th day of January, 1995.

P SURYAPRAKASAM JUDICIAL MEMBER

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

## List of Annexures

Annexure A3: True copy of the representation dated 1-3-91 submitted by the Ist applicant to the Ist respondent.